

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA nos. 443 of 2013 & 203 of 2014  
in Appeal No. 333 of 2013**

**Dated : 7<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. Rakesh Nath, Technical Member**

**Mumbai Grahak Panchayat**

**.... Appellant(s)**

**Versus**

**Maharashtra Electricity Regulatory  
Commission & Ors.**

**....Respondent(s)**

**Counsel for the Appellant(s)**

**:**

**Mr. Shirish V. Deshpande  
Mr. Varsha V. Raut**

**Counsel for the Respondent(s)**

**:**

**Mr. J.J.Bhatt, Sr. Adv.  
Ms. Anjali Chandurkar  
Mr. Hasan Murtaza  
Mr. Aditya Panda for R-2  
Mr. Buddy A. Rangandhan  
for R.1**

**ORDER**

It is submitted that the proceedings in question initially posted on 08.05.2014 are adjourned.

The learned counsel for the State Commission is directed to file the reply to I.A. No. 443 of 2013 on or before 15.05.2014 after serving copy on the other side, to pass further Orders in the matter.

Post the I.A. No. 443 of 2013 on **23.05.2014.**

**(Rakesh Nath)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

Ts/js